



आयकर अपीलीय अधिकरण "सी" न्यायपीठ पुणेमें।
IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCHES "C" :: PUNE

BEFORE MS.ASTHA CHANDRA, JUDICIAL MEMBER
AND
DR.DIPAK P. RIPOTE, ACCOUNTANT MEMBER

आयकर अपील सं. / IT(TP)A Nos.2841 & 2842/PUN/2025
निर्धारण वर्ष / Assessment Years: 2017-18 & 2018-19

Astemo Fie Pvt. Ltd., B-3 MIDC, Chakan Talegaon Road, Pune – 410501.	V s	Commissioner of Income Tax(Appeals)- 13, Pune.
PAN: AABCK2407R		
Appellant/ Assessee		Respondent /Revenue

Assessee by	None
Revenue by	Shri Prakash L Pathade – CIT(DR)
Date of hearing	03/02/2026
Date of pronouncement	06/02/2026

आदेश/ ORDER

PER BENCH :

These two appeals filed by Assessee against the separate orders of Id.Commissioner of Income Tax(Appeal), Pune-13 passed under section 250 of the Income Tax Act, 1961 both dated 29.09.2025 for the A.Y.2017-18 & A.Y.2018-19 respectively.

Findings & Analysis :

2. At the outset of hearing, Ms.Nidhi Agarwal(virtual) Id.AR for the Assessee submitted that assessee had inadvertently filed the



same appeal twice which leads to duplication of appeals. The Ld.Counsel further requested that the appeal is duplicate and therefore, kind permission may be granted to withdraw both these appeals in **IT(TP)A No.2841/PUN/2025 & IT(TP)A No.2842/PUN/2025.**

2.1 Withdrawal application for appeal in IT(TP)A No.2841/PUN/2025 is scanned and reproduced as under :

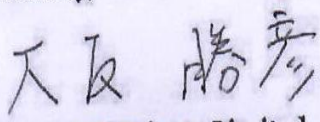
Accordingly, pursuant to the aforesaid submission made during the hearing, the Appellant respectfully prays that the duplicate appeal bearing No. ITTPA 2841/PUN/2025 may kindly be permitted to be withdrawn and closed.


The Appellant further submits that for the aforementioned assessment year, appeal bearing number ITA 2915/PUN/2025 which was correctly e-filed will continue to be valid.

The Appellant requests Your Honours to kindly take the above submission on record.

Thanking you.

Yours faithfully,


For Astemo FIE Private Limited



Name: Katsuhiko Otomo
Designation: Managing Director

2.2 Withdrawal application for appeal in IT(TP)A No.2842/PUN/2025 is scanned and reproduced as under :



Accordingly, pursuant to the aforesaid submission made during the hearing, the Appellant respectfully prays that the duplicate appeal bearing No. ITTPA 2842/PUN/2025 may kindly be permitted to be withdrawn and closed.

The Appellant further submits that for the aforementioned assessment year, appeal bearing number ITA 2916/PUN/2025 which was correctly e-filed will continue to be valid.

The Appellant requests Your Honours to kindly take the above submission on record.

Thanking you.

Yours faithfully,


For Astemo FIE Private Limited

Name: Katsuhiko Otomo
Designation: Managing Director



3. On the other hand, the Id.Departmental Representative(Id.DR) of the Revenue did not object to the contention of the assessee and has no objection if both appeals of assessee are dismissed as withdrawn.

4. In view of the above, we permit to withdraw both appeals of the assessee. Accordingly, grounds of appeal raised by the assessee in both appeals are dismissed as withdrawn.

5. In the result, both appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 06 February, 2026.

Sd/-
ASTHA CHANDRA
JUDICIAL MEMBER

Sd/-
Dr.DIPAK P. RIPOTE
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 06 Feb, 2025/ SGR



आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "सी" बेंच, पुणे / DR, ITAT, "C" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

/ / TRUE COPY / /

सहायक रजिस्ट्रार /Assistant Registrar
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.